

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 108/TT//2013

Date: 19.5.2014

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval of transmission tariff for assets under Sasan UMPP Transmission System in Western Region for tariff block 2009-14

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 6.6.2014:-

1. Capital cost certificate duly signed by auditor (It is observed that certified expenditure details submitted by the petitioner have not been signed by the auditor, although auditor's Name, Membership No. etc have been indicated, and that it has been signed by officials of the petitioner company);
2. Calculation of interest on debt (charged to P&L account and capitalized) for all the assets covered in "Sasan UMPP Transmission system";
3. In case of time over-run, element-wise (Building, civil work, Sub-station etc.) break-up of IDC and IEDC claimed up to scheduled DOCO and from scheduled DOCO to actual DOCO for the assets covered in the instant petition;
4. Documentary proof of interest rate and repayment schedule in case of "Proposed Bond 2013-14 (10.45%)";
5. Documentary proof for exchange rate as on DOCO and interest rate considered for foreign loans in case of Asset-3;
6. Reason for discrepancy (As per the instant petition, apportioned approved cost for Asset-6 is ₹ 31117.51 lakh. The petitioner has split up the asset in two parts i.e. Asset-6(A) and Asset-6(B) with apportioned approved cost of ₹ 22142.77 lakh and ₹ 14675.40 lakh respectively, with a combined apportioned approved ₹36818.17 lakh which exceeds the apportioned approved cost submitted under main petition for whole Asset-6);

7. Explain the additional assets covered in the interim contingency arrangement in case of Asset-6. Whether transmission tariff for contingency arrangement has been claimed? If yes, details thereof petition-wise.

Yours faithfully,

Sd/-  
(Dr. P.K. Sinha)  
A C (Legal)